

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE AT PUNE**

**ORIGINAL APPLICATION NO. 62 OF 2023 (WZ)**

**EARLIER ORIGINAL APPLICATION NO. 476/2022(LP)**

Arvindbhai Hirabhai Patel & Others .... Applicants

**Versus**

State of Gujarat & Others .... Respondents

Affidavit-in Reply on behalf of the No. 8 – Collector, Navsari

**INDEX**

Sr. No.	Particulars	Page Nos.
1	Affidavit-in reply on behalf of he Respondent No. 8 – Collector, Navsari	509 to 630

Ahmedabad

Date: 27/11/2023



**PARTH H. BHATT**

Advocate  
706-707, Jalhind, Besides New York Tower,  
Nr. Thaltej Cross Road, S. G. Highway,  
Thaltej, Ahmedabad-380054  
+91 79 4037 3755



**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 62 OF 2023**

In the matter between:

Arvinbhai Hirabhai Patel & Ors.

...Applicants

Vs.

State of Gujarat and Ors.

...Respondents

**AFFIDAVIT-IN-REPLY  
ON BEHALF OF RESPONDENT NO. 8**

I, Amit Prakash Yadav, Age: 35; Collector Navsari having office at Navsari, Respondent no.8 herein, do hereby state on solemn oath and make this affidavit as under -

1. I am filing the present affidavit in compliance of the order of this Hon'ble Tribunal dated 01.09.2023. I reserve my right to file further affidavit as and when directed by this Hon'ble Tribunal.
2. In compliance of the directions issued by this Hon'ble Tribunal dated 01.09.2023, I say and submit that the office of the answering respondent had issued notices to 55 all the lease holders engaged in the activity of shrimp farming in Village: Karadi, Taluka: Jalalpore, District: Navsari, Gujarat. By say of the said notice, the office of the answering respondent had directed the said lease holders to immediately stop any activities pertaining to shrimp farming in the aforesaid area till this Hon'ble Tribunal adjudicates and decides the present Original Application No. 62 of 2023. Copy of the notices issued along with their English translations and the list of 55 lease holders are annexed herewith and marked as **Annexure-R1 Colly.**

*Amit Prakash Yadav*

3. I further say and submit that as directed by this Hon'ble Tribunal, the office of the undersigned has ensured that the aforesaid area is surveyed by the District Inspector of Land Records and the said survey is thereafter compared with the master map prepared by Marine Products Exports Development (MPED). I say that pursuant to the same, apart from the 55 lease holders, who have been issued notices to stop the activity of shrimp farming forthwith, certain encroachments were found, however, at the time of inspection, the said persons had abandoned the encroachments and therefore, their details could not be ascertained. However, no shrimp farming activity is presently going on in either the leased area or in the encroachments found in the survey. I further say and submit that the office of the answering respondent has also initiated the process of ascertaining as to how many lease holders are situated inside the restricted/prohibited area of the CRZ and the answering respondent assures this Hon'ble Tribunal that if any person is found to be engaged in the activity of shrimp farming inside the said restricted/prohibited area, then the lease and/or such activity shall be terminated/stopped immediately. A copy of the map prepared pursuant to the survey is annexed herewith and marked as **Annexure-R2**.

4. In view of the above, the present application may be dismissed.

Solemnly affirmed on this 24 day of November, 2023 at Navsari.

*Amit Prakash Yadav*

Deponent

Solemnly affirmed and signed before me by Shri Amit Prakash Yadav ( Collector Navsari ) who is identified by myself

Date : 24/11/2023

Place: Navsari

Reg No. 12109/2023



Before me

*(M.G. Isarani)*  
**(M.G. ISARANI)**  
 Executive Magistrate  
 Jalalpora

# ANNXURE - R 1



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

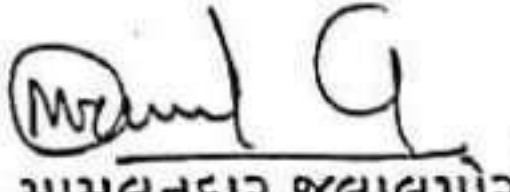
-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૬૪/૧૬ વશી- ૨૪૨ થી ૨૫૦/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૦૧ (એક) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



  
મામલતદાર જલાલપોર

નં. જમન/વશી-<sup>૧૬૩૬</sup>  
૨૬૨૦/૨૦૨૩

તા. ૨૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. ચિરાગભાઈ ધીરજભાઈ પટેલ

રહે. મુ. કરાડી, ઘલ્લા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

ર/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

C. D. Patel 22/9/2023



**Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navasari.  
(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)  
Telephone:02637246945 Email:jalalpur@gujarat.gov.in**



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.1(One)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Chiragbhai Dhirajbhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૮ ના હુકમ નં. સીએચ/આઈઈવી/૬૮/૧૬ વશી-૨૮૭ થી ૨૮૫/૧૮ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ કો. ૬૨૩-૮૫-૨૮ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૦૨ (બે) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી-૧૬૩૫  
૧૬૬૦/૨૦૨૩  
તા. ૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. સુનિલભાઈ સુરેશભાઈ પટેલ

રહે. મુ. કરાડી, ઘલ્લા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

22/09/23 - S.S. Patel



Mr. G  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.2(Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sunilbhai Sureshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

75  
આઝાદી કા  
અમૃત મહોત્સવ

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૭૧/૧૬ વશી- ૩૦૫ થી ૩૧૩/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ઓ.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૦૩ (ત્રણ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૧૬૩૬/૨૦૨૩  
તા.૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.વિજયકુમાર બચુભાઈ પટેલ

રહે.મુ.કરાડી,ભાઠા ફળીયા,તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.



*(Signature)*  
મામલતદાર જલાલપોર

*(Signature)*

૨૨/૧/૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.3(Three)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Vijaykumar Bachubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in



આઝાદીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૮૭/૧૬ વશી- ૪૪૦ થી ૪૪૮ /૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ કો. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૦૪ (ચાર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



*M. G.*  
મામલતદાર જલાલપોર

નં. જમન/વશી-૬૬૩૬/૨૦૨૩  
તા. ૨૧/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. વૈશાલીબેન રીતેશભાઈ પટેલ  
રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

V. R. Patel

22-9-23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.4(Four)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Vaishaliben Riteshbhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર

તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

75  
આઝાદી કા  
અમૃત મહોત્સવ

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૭૨/૧૬ વશી- ૩૧૪ થી ૩૨૨/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૦૫ (પાંચ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



*M. G.*  
મામલતદાર જલાલપોર

નં.જમન/વશી-૬૩૫૬  
૨૪/૦/૨૦૨૩

તા.૨૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.સંદિપકુમાર રામભાઈ પટેલ

રહે.મુ.કરાડી, (વૃંદાવન સ્ટ્રીટ), તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

*S. P. Mehta*



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.5(Five)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

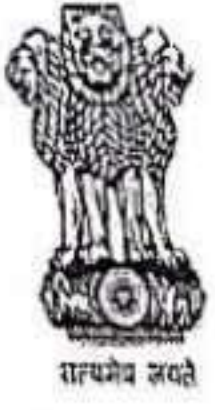
**Copy of this notice sent to:**

Shri.Sandipkumar Rambhai Patel

At.karadi, Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

75  
આઝાદી કા  
અમૃત મહોત્સવ

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૦૪/૧૬ વશી-૫૧૨ થી પર૦/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૦૬ (છ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૨૬૩૫  
૧૫/૦/૨૦૨૩  
તા.૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.મનીષાબેન સુરેશભાઈ પટેલ

રહે.મુ.કરાડી, મંદિર ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

M.S. PATEL

22/9, 2023



Mr. M. G.  
મામલતદાર જલાલપોર



**Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.**

**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**

**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.6(Six)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

**(Mamlatdar Jalalpure)**

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

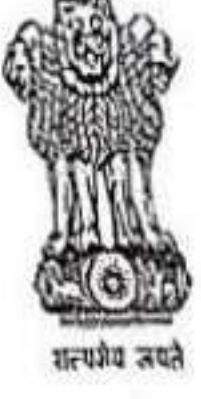
**Copy of this notice sent to:**

Shri.Manishaben Sureshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(શાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

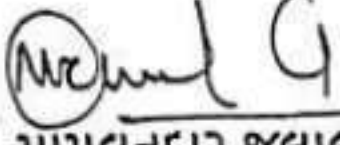
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૧૦૨/૧૬ વશી- ૪૮૪ થી ૫૦૨/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૦૭ (સાત) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં. જમન/વશી-૧૧૩૪  
તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. નીતાબેન વિનોદભાઈ પટેલ

રહે. મુ. કરાડી, મંદિર ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.

N. B. Patel. 22/09/2023



**Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.**

**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**

**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.7(Seven)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Nitaben Vinodbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૭૯/૧૬ વશી- ૩૬૮ થી ૩૭૬/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૦૮ (આઠ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



(M) Manoj G  
મામલતદાર જલાલપોર

નં. જમન/વશી- ૧૬૩૫  
૧૬૬૦/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. ગીરીશભાઈ ભીખાભાઈ પટેલ  
રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાફ.

૨૩/૦૮/૨૩

૨૨/૯/૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.8(Eight)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Girishbhai Bhikhabhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૨૦/૧૫ વશી-૭૧ થી ૭૮/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૦૮ (નવ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૬૬૩૫  
તા.૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.સુનિલભાઈ નાનુભાઈ પટેલ

રહે.મુ.કરાડી,ભાઠા ફળીયા,તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાફ.

S.N. Patel

૨૨/૭/૨૩



(Signature)  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.9(Nine)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sunilbhai Nanubhai Patel

At.Bhatha Faliya,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૧૯/૧૫ વશી- ૬૨ થી ૭૦/૧૯ થી મોજે.કરાડી તા.જલાલપોરના પ્લોટ નં.૬૬૨ સે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.'

જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૦ (દસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૧૧૩૫/૧૧  
તા.૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી.પ્રકાશભાઈ મોરારભાઈ પટેલ  
રહે.મુ.કરાડી, ભાઠા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.10(Ten)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Prakashbhai Morarbhai Patel

At.Bhatha Faliya,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૦૧/૧૬ વશી- ૫૮૫ થી ૪૮૩/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૧૧ (અગીયાર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સ્વદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૬૧૩૫  
તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.અનિતા રમણલાલ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

ર/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navdari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navdari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navdari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navdari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navdari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navdari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.11(Eleven)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Anita Ramanbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદીના  
અમૃત મહોત્સવ


વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૭૩/૧૬ વશી- ૩૨૩ થી ૩૩૧/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ કો.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૨ (બાર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં.જમન/વશી-૫૩૬/૨૦૨૩  
તા.૨૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.અલકાબેન મુકેશભાઈ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

ર/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.

A.M. Patel



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.12(Twelve)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Alkaben Mukeshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(શાઉન્ડ ફ્લોર, તાંબુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
આજાદીના  
અમૃત મહોત્સવ

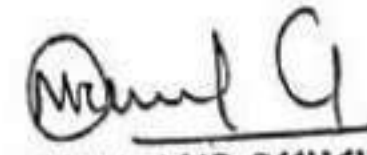
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૫૦/૧૬ વશી- ૧૮૮ થી ૧૯૬/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ સે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming. Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૩ (તેર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં. જમન/વશી-૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩


પ્રતિ,

શ્રી. બળવંતરાય પરસોત્તમભાઈ પટેલ

રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાથે.

  
૨૨. ૧. ૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.13(Thirteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Balavantray Parshottambhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



सत्यमेव जयते

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આજ્ઞાતી  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૫૨/૧૬ વશી- ૨૦૬ થી ૨૧૪/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૪ (ચૌદ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં.જમન/વશી-૫૩૫/૧૧૨૬/૨૦૨૩

તા. ૫/૦૯/૨૦૨૩

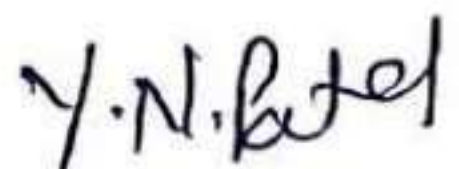
પ્રતિ,

શ્રી.યોગિની નરેન્દ્રભાઈ પટેલ

રહે.મુ.કરાડી, પની ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.





Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.14(Fourteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Yogini Narendrabhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૫૧/૧૬ વશી- ૧૯૭ થી ૨૦૫/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૧૫ (પંદર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૨૬૩૫/૨૦૨૩

તા.૧/૦૯/૨૦૨૩

પ્રતિ,

શ્રી.સંજયભાઈ કાંતિભાઈ પટેલ

રહે.મુ.કરાડી, ભાઠા ફળીયા, તા.જલાલપોર

નક્કલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

S. K. Patel

૨૨-૯-૨૩

(Signature)  
મામલતદાર જલાલપોર





**Mamlatdar and Executive Magistrate Office ,Jalalpore**  
Ta-Jalalpore Dist.Navsari.

**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**

**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.15(Fifteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sanjaybhai Kantibhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આજાદીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૪૮/૧૬ વશી- ૧૭૯ થી ૧૮૭/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૬ (સોળ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. વપાબિન નવીનભાઈ પટેલ

રહે. મુ. કરાડી, બાલા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



*(Signature)*  
મામલતદાર જલાલપોર

વચા અંગેનું પત્ર - 22/9/2023



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.16(Sixteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Varshaben Navinbhai Patel

At.Bala Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૭૦/૧૬ વશી- ૨૯૬ થી ૩૦૪/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming. Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૧૭ (સત્તર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૬૧૩૬ તા  
૧૧૫૦  
/૨૦૨૩

તા. ૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.મિતેશ પ્રજલાલ પટેલ

રહે.મુ.કરાડી, વાણીયાવાડ, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



Mohand G  
મામલતદાર જલાલપોર

22/9/23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.17(Seventeen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Mitesh Vrijalal Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદીના  
અમૃત મહોત્સવ

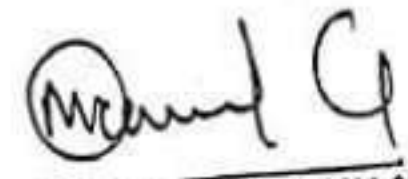
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૯૯/૧૬ વશી- ૫૦૩ થી ૫૧૧/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૮ (અઢાર) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



૨૬/૮/૨૩  
નં. જમન/વશી- ૨૬૮૦/૨૦૨૩

તા. ૨૬/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. મિનલભાઈ અમૃતભાઈ પટેલ

રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પ્રદેશશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

Patel MA 23/9/23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.18(Eighteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Milanbhai Amrutbhai Patel

At.karadi, Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૬૭/૧૬ વશી- ૨૬૯ થી ૨૭૭/૧૯ થી મોજે. કરાડી તા. જલાલપોરના પ્લોટ  
નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૧૯ (ઓગણીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



*(Signature)*  
મામલતદાર જલાલપોર

નં. જમન/વશી- ૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. નિલેશભાઈ નાનુભાઈ પટેલ

રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

N. N. Patel

D: 22/09/23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.19(Nineteen)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Nileshkumar Nanubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૧૨૯/૧૫ વશી-૧૧૬ થી ૧૨૪/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૦ (વીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક  
અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો  
આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી  
કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૨૬૩૬/૧૧  
તા. ૨૦/૦૯/૨૦૨૩

પ્રતિ,

શ્રી. ચેતનકુમાર અમૃતભાઈ પંચાલ

રહે. મુ. કરાડી, ચોતરા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

W.D. D.

22/09/2023



M. G.  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office, Jalalpur  
Ta-Jalalpur Dist.Navari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.20(Twenty)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Chetankumar Amrutbhai Panchal

At.Chotra faliyu,Karadi, Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૩૦/૧૫ વશી-૧૨૫ થી ૧૩૩/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ કો.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૨૧ (એકવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સંદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૬૬૩૬ કા  
૨૪૬૦ /૨૦૨૩

તા. ૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.પ્રફુલકુમાર રવજીભાઈ પટેલ

રહે.મુ.કરાડી, ચોતરા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



M. G.  
મામલતદાર જલાલપોર

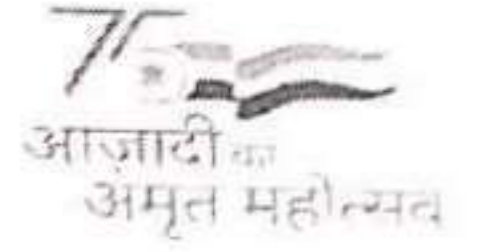
૨૨-૦૮-૨૦૨૩  
H B Patel.



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.21(Twenty One)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Prafulkumar Ravjibhai Patel

At.Chotra faliyu,Karadi, Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૩૧/૧૫ વશી-૧૩૪ થી ૧૪૨/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૨૨ (બાવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૨૬૩૬  
તા. ૧/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી.ભરતકુમાર રમણિકલાલ પટેલ  
રહે.મુ.કરાડી, સ્વરાજ ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.



મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.22(Twenty Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Bharatkumar Ramaniklal Patel

At.Svaraj Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ કલેર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
અઝાદીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/ગેનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૪૮/૧૬ વશી- ૧૭૦ થી ૧૭૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૩ (ત્રેવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૧૧૩૬ ૧૧  
નં. જમન/વશી- ૧૧૩૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. સતીષભાઈ રામુભાઈ પટેલ

રહે. મુ. કરાડી, વાણીયાવાડ, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.

SRWEL

૨૨/૦૯/૨૩



Mr. G  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.23(Twenty Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Satishbhai Ramubhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૮૫/૧૬ વશી- ૪૫૮ થી ૪૬૬/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૪ (ચોવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૬૧૩૬/૧૦  
૧૦/૨૦૨૩

તા. ૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. રોહીતભાઈ બાબુભાઈ પટેલ

રહે. મુ. કરાડી, પટેલ ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

  
મામલતદાર જલાલપોર



Rohit Patel

22.9.23



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.24(Twenty Four) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Rohitbhai Babubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૬૦/૧૬ વશી- ૨૧૫ થી ૨૨૩/૧૯ થી મોજે. કરાડી તા. જલાલપોરના પ્લોટ  
નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૫ (પચ્ચીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૩૬  
નં. જમન/વશી- ૨૪૧૯/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. દિનેશભાઈ નારણભાઈ પટેલ  
રહે. મુ. કરાડી, (વૃંદાવન સ્ટ્રીટ), તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.



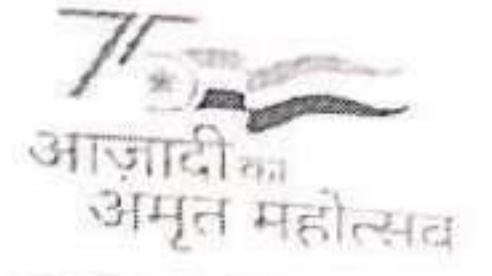
*(Signature)*  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.25(Twenty Five) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Dineshbhai Naranbhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીમાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in



આજાદીકા  
અમૃત મહોત્સવ


વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૧૫/૧૫ વશી-૨૬ થી ૩૪/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૨૬ (છવ્વીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં.જમન/વશી- ૯૬૩૬  
૧૧૨૬/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી.પરિશિતભાઈ ગણેશભાઈ પટેલ  
રહે.મુ.કરાડી, વાણીયાવાડ, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

૨૨-૧-૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.26(Twenty Six)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Parixitbhai Ganeshbhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી  
અમૃત મહોત્સવ

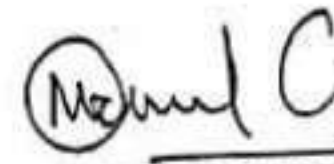
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૬૬/૧૬ વશી- ૨૬૦ થી ૨૬૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૭ (સત્તાવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર

નં. જમન/વશી- ૬૬૩૬/૨૦૨૩  
તા. ૧/૦૮/૨૦૨૩  
પ્રતિ,



શ્રી. મયુરભાઈ ભરતભાઈ પટેલ

રહે. મુ. કરાડી, મંદિર કળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

M B B B B

22-9-23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.27(Twenty Seven) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Mayurbhai Bharatbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કાલ  
અમૃત મહોત્સવ

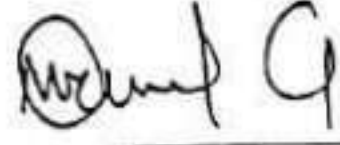
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૪૪/૧૬ વશી- ૧૪૩ થી ૧૫૧/૧૯ થી મોજે. કરાડી તા. જલાલપોરના પ્લોટ નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૮ (અક્યાવીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



નં. જમન/વશી-૨૬૩૬/૭  
૨૬/૦/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. કુંદનભાઈ રમણભાઈ પટેલ

રહે. મુ. કરાડી, વાણીયાવાડ, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાઈં.

તા. ૨૨/૦૯/૨૦૨૩

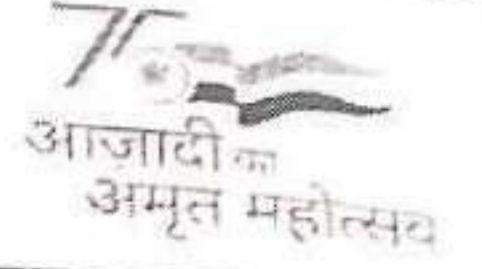
K. R. Patel



Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.28(Twenty Eight) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Kundanbhai Ramanbhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in



પાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૬૫/૧૬ વશી- ૨૫૧ થી ૨૫૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ સે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૨૯ (ઓગણત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



*(Signature)*  
મામલતદાર જલાલપોર

નં. જમન/વશી-૧૧૨૬/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. રાહુલકુમાર અશોકભાઈ પટેલ

રહે. મુ. કરાડી, (વૃંદાવન સ્ટ્રીટ), તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

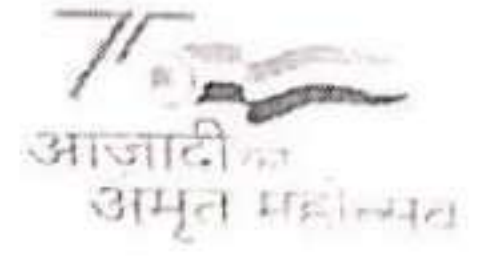
*(Signature)*  
૨૨-૯-૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.29(Twenty Nine)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Rahulkumar Ashokbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૬૮/૧૬ વશી- ૨૭૮ થી ૨૮૬/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૯૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE આતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming. Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૩૦ (ત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. નિલ્પેશકુમાર દિપકભાઈ પટેલ

રહે. મુ. કરાડી, ચોતરા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



M. D. Patel  
મામલતદાર જલાલપોર

M. D. Patel  
22/9/23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.30(Thirty)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Nilpeshkumar Dipakbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)



ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

ચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૮ ના હુકમ નં.સીએચ/આઈઈવી/૮૪/૧૬ વશી- ૪૧૩ થી ૪૨૧/૧૮ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૮ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૧ (એકત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૧૬૬૫  
નં.જમન/વશી- ૧૬૬૦/૨૦૨૩  
તા.૨૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.રોનકભાઈ સુરેશભાઈ પટેલ

રહે.મુ.કરાડી, ભાઠા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પ્રદેશશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાથે.

AM. SPatel

M. G  
મામલતદાર જલાલપોર





**Mamlatdar and Executive Magistrate Office ,Jalalpore**  
**Ta-Jalalpore Dist.Navsari.**  
**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**  
**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.31(Thirty Four)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

**(Mamlatdar Jalalpore)**

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Ronakbhai Sureshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદીના  
અમૃત મહોત્સવ

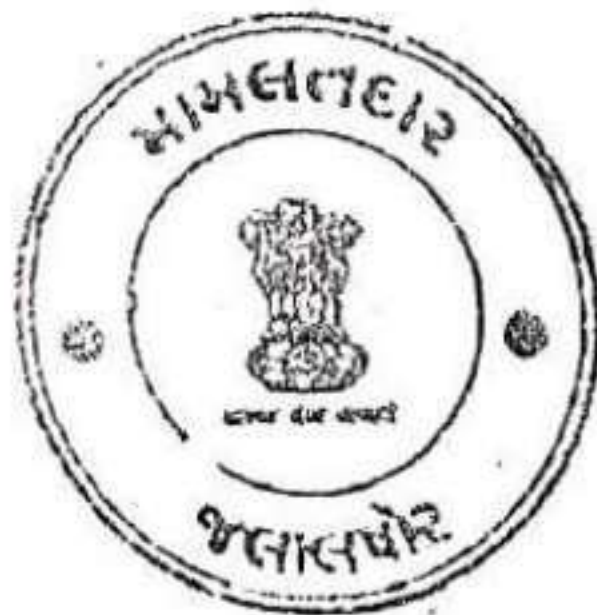
વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/ગેનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

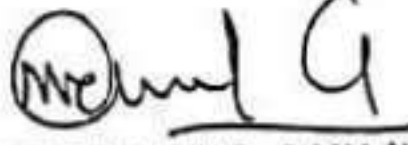
-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૧૬/૧૫ વશી-૩૫ થી ૪૩/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૨ (બત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.



  
મામલતદાર જલાલપોર

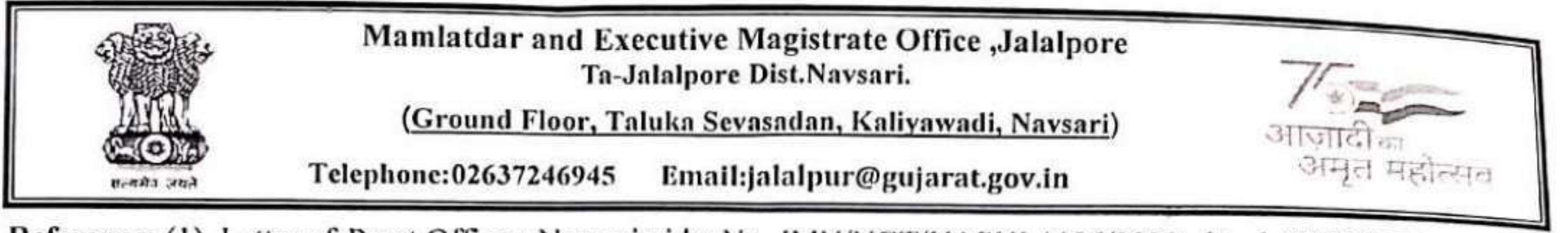
૬૬૩૬૫૧  
નં.જમન/વશી-૬૬૩૬૫૧/૨૦૨૩  
તા.૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી.પ્રકાશભાઈ છોટુભાઈ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.32(Thirty Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Prakashbhai Chhotubhai Patel

At.Ghalla Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૭૪/૧૬ વશી- ૩૩૨ થી ૩૪૦/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૩ (તેત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૬૩૬૯૫  
નં.જમન/વશી- ૬૬૦ /૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

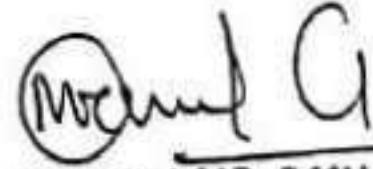
પ્રતિ,

શ્રી.કિરણભાઈ ગાંડાભાઈ પટેલ

રહે.મુ.કરાડી, સ્કુલ ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

  
મામલતદાર જલાલપોર



૨૨/૦૯/૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.33(Thirty Three) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Kiranbhai Gandabhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in



વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૭૭/૧૬ વશી- ૩૫૮ થી ૩૬૭/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ કો. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૩૪ (ચોત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૬૩૬ ૫  
નં. જમન/વશી- ૨૧૧૦ /૨૦૨૩

તા. ૨/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. સંદિપકુમાર દિનેશભાઈ પટેલ

રહે. મુ. કરાડી, બાલા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

Ptd SD 22/9/23

(Signature)  
મામલતદાર જલાલપોર





Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.34(Thirty Four)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sandipkumar Dineshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૨૧/૧૫ વશી-૮૦ થી ૮૮/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૫ (પાત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૨૧૧૦ /૨૦૨૩

તા. ૫/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.કલ્પેશભાઈ નગીનભાઈ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



મામલતદાર જલાલપોર

૨૨/૧/૨૩.



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.35(Thirty Five)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Kalpeshbhai Naginbhai Patel

At.Ghalla Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



આજાદી  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૮૦/૧૬ વશી- ૩૭૭ થી ૩૮૫/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ કો.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૬ (છત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૬૩૬૫  
નં.જમન/વશી- ૫૫૦ /૨૦૨૩

તા. ૨૦/૦૯/૨૦૨૩

પ્રતિ,

શ્રી.જતિનભાઈ લલ્લુભાઈ પટેલ

રહે.મુ.કરાડી, પટેલ ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



મામલતદાર જલાલપોર

22/09/23



Mamlatdar and Executive Magistrate Office ,Jalalpor  
Ta-Jalalpor Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpor, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.36(Thirty Six)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpor)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Jatinbhai Lallubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpor

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૨૩/૧૫ વશી-૯૮ થી ૧૦૬/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૭ (સાડત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૨૫૩૬/૨૦૨૩

તા.૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.નિલેશકુમાર મગનભાઈ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

વર્કી  
D.C. Rmei.  
22.9.2023



*Mamul G*  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.37(Thirty Seven)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Nileshkumar Maganbhai Patel

At.Ghalla Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આજાદીન  
અમૃત મહોત્સવ

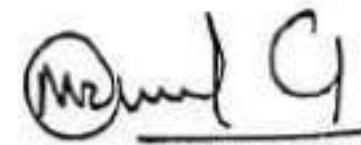
વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/ગેનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૧૭/૧૫ વશી-૪૪ થી પર/૧૯ થી મોજે.કરાડી તા.જલાલપોરના પ્લોટ  
નં.૬૬૨ લે.૬૨૩-૯૫-૨૯ હે.આરે.યો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૩૮ (આડત્રીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર

૫૬૩૫૯  
નં.જમન/વશી-૨૧૬૦ /૨૦૨૩

તા.૨૦/૦૮/૨૦૨૩


પ્રતિ,

શ્રી.કૌશિકભાઈ સુરેશભાઈ પટેલ

રહે.મુ.કરાડી, નાભલીયા ફળિયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

 ૨૨/૧/૨૩



**Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.**

**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**

**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.38(Thirty Eight)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

**(Mamlatdar Jalalpure)**

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Kaushikbhai Sureshbhai Patel

At.Nabhaliya Faliya, Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in

75  
આઝાદી  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૭૫/૧૬ વશી- ૩૪૧ થી ૩૪૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના પ્લોટ  
નં. ૬૬૨ શે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એક્વાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૩૮ (ઓગણચાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૨૧૩૬/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. વિજયકુમાર ગોવિંદભાઈ પટેલ

રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાહે.



Mr. G.  
મામલતદાર જલાલપોર

૨૨/૭-૨૦૨૩

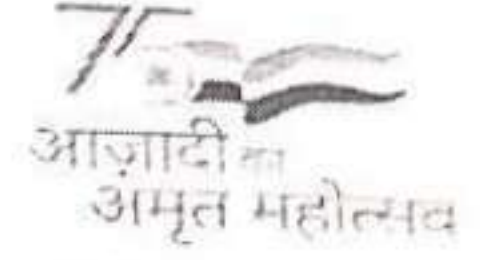
V. K. Patel



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navdari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navdari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navdari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navdari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navdari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navdari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.39(Thirty Nine)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Vijkumar Govindbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in

75  
આજાદી અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૬૨/૧૬ વશી- ૨૨૪ થી ૨૩૨/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ કો.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૦ (ચાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર

૬/૩૬/૨૩  
નં.જમન/વશી- ૧/૧૦  
/૨૦૨૩

તા.૨૦/૦૯/૨૦૨૩

પ્રતિ,

શ્રી.સંગીતાબેન મહેશભાઈ પટેલ

રહે.મુ.કરાડી,ભાઠા ફળીયા,તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

S.M.Patel (૨૨/૦૯/૨૩)



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.40(Forty)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sangitaben Maheshbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:- jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯  
ના હુકમ નં. સીએચ/આઈઈવી/૭૬/૧૬ વશી- ૩૫૦ થી ૩૫૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૪૧ (એકતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૬/૩૬ ૯૧  
નં. જમન/વશી-૨૬૩૦/૨૦૨૩  
તા. ૨૦/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. ચેતનભાઈ બાબુભાઈ પટેલ  
રહે. મુ. કરાડી, ભાઠા ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટેલશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



M. G.  
મામલતદાર જલાલપોર

વતી P.M. Patel 22/09/23



**Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.**

**(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)**

**Telephone:02637246945 Email:jalalpur@gujarat.gov.in**



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.41(Fourty One)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

**(Mamlatdar Jalalpore)**

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Chetanbhai Babubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૪૬/૧૬ વશી- ૧૫૨ થી ૧૬૦/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૪૨ (બેતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૪/૬/૨૩  
નં. જમન/વશી-૧૬૬૦ /૨૦૨૩

તા. ૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. ભરતભાઈ મગનભાઈ પટેલ

રહે. મુ. કરાડી, વાણીયાવાડ, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

૨૪/૬/૨૩



M. G.  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.42(Forty Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Bharatbhai Maganbhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૪૭/૧૬ વશી- ૧૬૧ થી ૧૬૯/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ સે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૩ (તેતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી-૨૬૩૬/૨૦૨૩

તા.૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.વિલેશભાઈ રમેશભાઈ પટેલ

રહે.મુ.કરાડી, વાણીયાવાડ, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાફ.

પ્રિતી.વી.પરિ ૨૧/૭/૨૩



(Signature)  
મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.43(Fourty Three) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Vileshbhai Rameshbhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

77  
આજારીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૬૩/૧૬ વશી- ૨૩૩ થી ૨૪૧/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
'The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area.'  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૪ (ચુમાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૧૬૩૬૫  
૨૬/૧૦  
નં.જમન/વશી-૨૬/૧૦ /૨૦૨૩

તા.૨૫/૦૮/૨૦૨૩


પ્રતિ,

શ્રી.રિતેશભાઈ ખંડુભાઈ પટેલ

રહે.મુ.કરાડી, પટેલ ફળીયા, તા.જલાલપોર

પક્ષ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

  
મામલતદાર જલાલપોર



R. K. Patel 22/9/2023



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.44(Forty four)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Riteshbhai Khandubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૯/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીશ આપી જણાવવાનું કે, મે.ક્લેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૨૪/૧૫ વશી- ૧૦૭ થી ૧૧૫/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ હો.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૯/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૫ (પીસ્તાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૬૬૬ ૬૫  
નં.જમન/વશી-૧૧૨૬/૨૦૨૩

તા.૨૦/૦૯/૨૦૨૩

પ્રતિ,

શ્રી.મુકેશભાઈ વિનોદભાઈ પટેલ

રહે.મુ.કરાડી, બાલા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



મામલતદાર જલાલપોર



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.45(Forty Five)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Mukeshbhai Vinodbhai Patel

At.Bala Faliyu,Karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

7/11  
આઝાદીના  
અમૃત મહોત્સવ


વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૧૧૮/૧૫ વશી-૫૩ થી ૬૧ /૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૬ (છેતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર



૨૬૩૫ ૫૧  
નં.જમન/વશી-૧૧૨૬/૨૦૨૩

તા.૨૧/૦૮/૨૦૨૩


પ્રતિ,

શ્રી.સંજયભાઈ છીમાભાઈ પટેલ

રહે.મુ.કરાડી, ઘલ્લા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટેદારશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

  
૨૨-૮-૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.". Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.46(Forty Six)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Sanjaybhai Chhimabhai Patel

At.Vaniyavad,karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૮  
ના હુકમ નં.સીએચ/આઈઈવી/૮૨/૧૬ વશી- ૩૮૫ થી ૪૦૩/૧૮ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૮ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૭ (સુડતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૫૧૩૬૭  
નં.જમન/વશી-૧૧૨૬/૨૦૨૩  
તા.૧૦/૦૮/૨૦૨૩  
પ્રતિ,



મામલતદાર જલાલપોર

શ્રી.કિરણભાઈ મણિભાઈ પટેલ

રહે.મુ.કરાડી, મંદિર ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

K.M.Patel

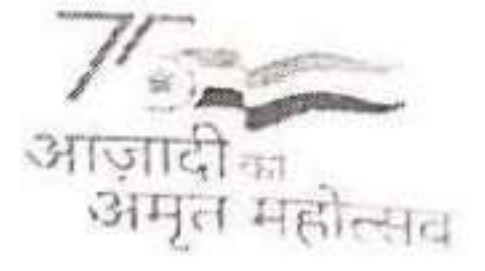
૨૨/૧/૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the plot no.47(Fourty Seven) allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Kiranbhai Manibhai

At.karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૮૫/૧૬ વશી- ૪૨૨ થી ૪૩૦/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં 'The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area.' જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૪૮ (અડતાલીસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૬૩૬ ૧૧  
નં.જમન/વશી-૧૧૬૦ /૨૦૨૩

તા.૨૧/૦૮/૨૦૨૩

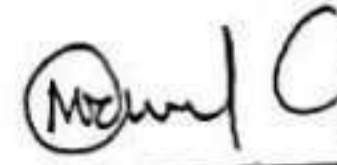
પ્રતિ,

શ્રી.ગિરીશભાઈ દયાળભાઈ પટેલ


રહે.મુ.કરાડી, ચોતરા ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

  
મામલતદાર જલાલપોર



  
22.8.2023



Mamlatdar and Executive Magistrate Office ,Jalalpur  
Ta-Jalalpur Dist.Navsar.

(Ground Floor, Taluka Sevasadan, Kallyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpur, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.48(Fourty Eight)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpur)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Girishbhai Dayalbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpur

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

આઝાદીનું  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૮  
ના હુકમ નં. સીએચ/આઈઈવી/૮૬/૧૬ વશી- ૪૬૭ થી ૪૭૫/૧૮ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક  
નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૮ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming, Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૪૮ (ઓગણપચ્યાસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૧૬૩૫ ૭  
નં. જમન/વશી- ૧૬૩૫/૨૦૨૩  
તા. ૧/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી. અશોકભાઈ રસિકભાઈ પટેલ  
રહે. મુ. કરાડી, મંદિર ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



*(Signature)*  
મામલતદાર જલાલપોર

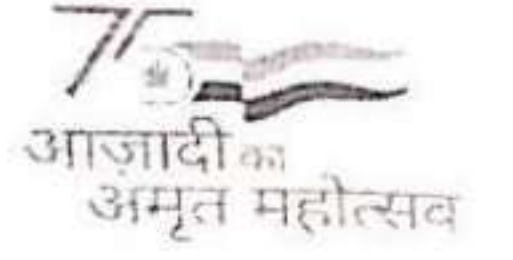
A.R. Patel - 22/9/23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.49(Fourty Nine)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Ashokbhai Rasikbhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર

તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આઝાદી કા  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૯૨/૧૬ વશી- ૪૪૯ થી ૪૫૭/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૫૦ (પચ્યાસ) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં.જમન/વશી- ૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.રીતેશભાઈ રમેશભાઈ પટેલ

રહે.મુ.કરાડી, મંદિર ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



મામલતદાર જલાલપોર

22/08/2023



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)). it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.50(Fifty)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Riteshbhai Rameshbhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in

75  
આજ્ઞાતીના  
અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯  
ના હુકમ નં.સીએચ/આઈઈવી/૧૦૦/૧૬ વશી- ૪૭૬ થી ૪૮૪/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક  
નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦  
વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ  
મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે  
છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH,  
PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original  
Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં  
"The lease holders, who are indulging in illegal Shrimp farming. Therefore in  
meantime respondent No.8 (Collector & District Magistrate, Navsari) shall  
ensure that no illegal Shrimp farming is allowed to be done in that area."  
જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત  
કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૫૧ (એકાવન) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ  
તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે,  
તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો  
તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૧૧/૩/૨૩  
નં.જમન/વશી-૧/૧૦/૨૦૨૩  
તા.૨૧/૦૮/૨૦૨૩  
પ્રતિ,

શ્રી.દિપકભાઈ નાનુભાઈ પટેલ

રહે.મુ.કરાડી, મંદિર ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



*(Signature)*  
મામલતદાર જલાલપોર

D. N. Patel. 22/9/23



Mamlatdar and Executive Magistrate Office ,Jalalpure  
Ta-Jalalpure Dist.Navasari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpure, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.51(Fifty One)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpure)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Dipakbhai Nanubhai Patel

At.karadi,Village: Karadi,Sub-district: Jalalpure

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૯૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદી અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૯ ના હુકમ નં.સીએચ/આઈઈવી/૮૧/૧૬ વશી- ૩૮૬ થી ૩૮૪/૧૯ થી મોજે.કરાડી તા.જલાલપોરના બ્લોક નં.૬૬૨ ક્ષે.૬૨૩-૯૫-૨૯ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્યર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૫૨ (બાવન) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૨૧૩૬ ૫  
નં.જમન/વશી- ૨૧૩૬ /૨૦૨૩

તા. ૨૧/૦૮/૨૦૨૩

પ્રતિ,

શ્રી.અલકેશકુમાર પ્રવિણભાઈ પટેલ

રહે.મુ.કરાડી, પટેલ ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજાવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.



*Mun G*  
મામલતદાર જલાલપોર

*Aushpa Patel*  
22/8/2023



**Mamlatdar and Executive Magistrate Office, Jalalpore**  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.52(Fifty Two)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Alkeshkumar Pravinbhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા.જલાલપોર જી.નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા.જી.નવસારી)

ટેલીફોન નં.૦૨૬૩૭-૨૪૬૮૪૫

Email:-jalalpur@gujarat.gov.in



આઝાદી અમૃત મહોત્સવ

વંચાણે લીધું:- (૧) મે.પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં.જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા.૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે.કલેક્ટર સાહેબશ્રી, નવસારીના તા.૫/૧/૨૦૧૮ ના હુકમ નં.સીએચ/આઈઈવી/૮૩/૧૬ વશી- ૪૦૪ થી ૪૧૨/૧૮ થી મોજે.કરાડી તા.જલાલપોરના પ્લોટ નં.૬૬૨ ક્ષે.૬૨૩-૮૫-૨૮ હે.આરે.ચો.મી.સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં.૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા.૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં.૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં.૫૩ (ત્રેપન) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

૫૩૬૫  
નં.જમન/વશી-૧૧૨૬/૨૦૨૩  
તા.૨૧/૦૮/૨૦૨૩  
પ્રતિ,

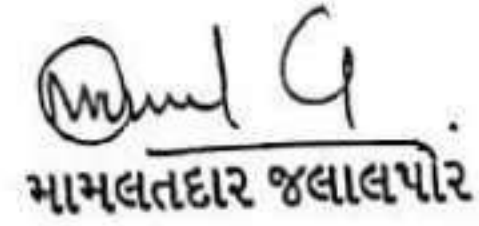
શ્રી.હેતલકુમાર વલ્લભભાઈ પટેલ  
રહે.મુ.કરાડી, પટેલ ફળીયા, તા.જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા.જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાડું.

Hemav

22-08-23

  
મામલતદાર જલાલપોર





Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आजादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.53(Fifty Three)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Hetalkumar Vallabhbhai Patel

At.karadi, Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- jalalpur@gujarat.gov.in



વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૮૬/૧૬ વશી- ૪૩૧ થી ૪૩૮/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming. Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૫૪ (ચોપન) વાળી જમીનમાં જીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે જીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

નં. જમન/વશી- ૧૧૨૬/૨૦૨૩

તા. ૨૦/૦૮/૨૦૨૩

પ્રતિ,

શ્રી. બિપિનભાઈ ડાહ્યાભાઈ પટેલ

રહે. મુ. કરાડી, પટેલ ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સારું.

ભાવ ડાહ્યા

૨૦-૮-૨૦૨૩



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in

75  
आज़ादी का  
अमृत महोत्सव

**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**-: Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that "The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.54(Fifty Four)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Bipinbhai Dahyabhai Patel

At.karadi, Village: Karadi, Sub-district: Jalalpore

**Copy to:** Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.



મામલતદાર અને કાર્યપાલક મેજિસ્ટ્રેટની કચેરી જલાલપોર  
તા. જલાલપોર જી. નવસારી.

(ગ્રાઉન્ડ ફ્લોર, તાલુકા સેવા સદન, કાલીયાવાડી તા. જી. નવસારી)

ટેલીફોન નં. ૦૨૬૩૭-૨૪૬૮૪૫

Email:- Jalalpur@gujarat.gov.in

75  
આઝાદીના  
અમૃત મહોત્સવ

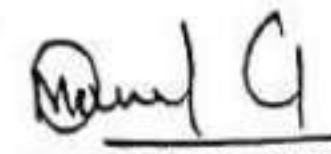
વંચાણે લીધું:- (૧) મે. પ્રાંત અધિકારશ્રી, નવસારીના પત્ર નં. જમન/એનજીટી/વશી-૧૧૨૬/૨૦૨૩,  
તા. ૨૦/૦૮/૨૦૨૩

-: નોટીશ :-

આથી તમોને નોટીસ આપી જણાવવાનું કે, મે. કલેક્ટર સાહેબશ્રી, નવસારીના તા. ૫/૧/૨૦૧૯ ના હુકમ નં. સીએચ/આઈઈવી/૧૨૨/૧૫ વશી-૮૮ થી ૮૭/૧૯ થી મોજે. કરાડી તા. જલાલપોરના બ્લોક નં. ૬૬૨ ક્ષે. ૬૨૩-૮૫-૨૯ હે. આરે. ચો. મી. સરકારી ખાર ખાંજણવાળી જમીન પૈકી ૪-હેક્ટર જમીન ૨૦ વર્ષની મુદત માટે શરતોને આધિન ભાડાપટ્ટે ફાળવવામાં આવેલ.

જેની શરત નં. ૨૭ તથા ૨૮ અન્વયે કોસ્ટલ એકવાકલ્ચર ઓથોરીટી (CAA) નું લાયસન્સ મેળવવાનું રહે છે. જે CAA ને લગતી પરવાનગી મેળવ્યા વિના જ સ્થળ પર પ્રવૃત્તિ શરૂ કર્યાનું જણાય આવે છે. વધુમાં THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE ખાતે ચાલતી Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)) માં તા. ૦૧/૦૮/૨૦૨૩ ના રોજ થયેલ હુકમના પેરા નં. ૧૩ માં "The lease holders, who are indulging in illegal Shrimp farming, Therefore in meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area." જણાવેલ છે. જે અન્વયે ઉક્ત આમુખ-(૧) થી આ કામે આગળની ઘટતી કાર્યવાહી કરવા માટે અમોને અધિકૃત કરવામાં આવેલ છે.

જેથી આપશ્રીને ફાળવેલ પ્લોટ નં. ૫૫ (પંચાવન) વાળી જમીનમાં ઝીગા ઉછેરની પ્રવૃત્તિ તાત્કાલિક અસરથી સદરહું કેસનો આખરી ચુકાદો/નિર્ણય ન આવે ત્યાં સુધી બંધ કરવા જણાવવામાં આવે છે, તેમ છતાં જો આપશ્રી ધ્વારા ફાળવેલ સ્થળે ઝીગા ઉછેરની પ્રવૃત્તિ કરવામાં આવતી હોવાનું ધ્યાને આવશે તો તમોને ફાળવણી કરેલ જમીન વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે.

  
મામલતદાર જલાલપોર

૨૬૩૬ ૫  
નં. જમન/વશી- ૨૧૦ /૨૦૨૩

તા. ૧/૦૮/૨૦૨૩

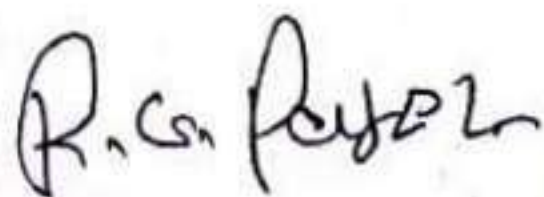
પ્રતિ,

શ્રી. રાજેશભાઈ ગીજુભાઈ પટેલ

રહે. મુ. કરાડી, પટેલ ફળીયા, તા. જલાલપોર

નકલ રવાના:- તલાટી કમ મંત્રીશ્રી, ગ્રામ પંચાયત કચેરી, કરાડી તા. જલાલપોર

૨/- સદરહું નોટીશ ઉક્ત પટ્ટેદારશ્રીને બજવણી કરી, દિન-૨ માં તે અંગેનો અહેવાલ રજૂ કરવા સાથે.



22-9-23



Mamlatdar and Executive Magistrate Office ,Jalalpore  
Ta-Jalalpore Dist.Navsari.

(Ground Floor, Taluka Sevasadan, Kaliyawadi, Navsari)

Telephone:02637246945 Email:jalalpur@gujarat.gov.in



**Reference:** (1) Letter of Prant Officer, Navsari vide: No. JMN/NGT/VASHI-1126/2023, dated: 20/09/2023.

**:- Notice :-**

This is to inform that government land of Block No. 662, Village Karadi, Tehsil Jalalpore, Dist Navsari admeasuring area of 623-95-29 sq. metres of saline land was allocated to you on lease for a period of 20 years subject to certain conditions as per order of Collector, Navsari Order No. CH/IEV/64/16 VASHI- 242 to 250/19 dated:01/01/2019.

As per conditions No. 27 and 28 enshrined in the allocation order mentioned hereinabove, license of Coastal Aquaculture Authority (CAA) had to be obtained prior to undertaking shrimp farming activity on the said land. However, it has been observed that shrimp farming activity has been initiated by you at the said land without obtaining requisite permissions from the CAA.

Further in para no. 13 of the order dated: 01/09/2023 in THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE and Original Application No.62/2023 (WZ) (Earlier Original Application No.476/2022 (LP)), it has been stated that *"The lease holders, who are indulging in illegal Shrimp farming. Therefore, in the meantime respondent No.8 (Collector & District Magistrate, Navsari) shall ensure that no illegal Shrimp farming is allowed to be done in that area."* Pursuant to the above order, the undersigned has been authorized to take further action in this matter under the said clause (1).

Therefore, you are hereby ordered to cease the shrimp farming activity in the **plot no.55(Fifty Five)** allotted to you with immediate effect until the final disposal of the petition. Furthermore, if any breach of condition comes to the attention of the undersigned, the allocation of the said land to you is liable to be cancelled without compensation and the said land shall thereafter vest in the government.

sd/-

(Mamlatdar Jalalpore)

No.JMN/Vashi 1936 to 1990/2023, Dated:21/09/2023

**Copy of this notice sent to:**

Shri.Rajeshbhai Gijubhai Patel

At.Patel Faliya,Karadi,Village: Karadi,Sub-district: Jalalpore

**Copy to:**Talati Cum Mantri, Gram Panchayat Office, Karadi,

2/- Hereby issue a notice to the said lease holder and also to submit a report on the same in 2 days.

## Karadi Shrimp Farmer List

No	Name	Address	Hukam NO.	Plot NO	Aplication Date
1	Parixitbhai Ganeshbhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.115/15/WS.26 to 34/2019,Date-05/01/2019	26	1-Aug-2015
2	Prakashbhai Chhotubhai Patel	Ghalla Faliyu,Karadi	No.CH/RAV/Reg.No.116/15/WS.35 to43/2019,Date-05/01/2019	32	1-Aug-2015
3	Kaushikbhai Sureshbhai Patel	Nabhaliya Faliya	No.CH/RAV/Reg.No.117/15/WS.44 to52/2019,Date-05/01/2019	38	1-Aug-2015
4	Sanjaybhai Chhimabhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.118/15/WS.53 to61/2019,Date-05/01/2019	46	1-Aug-2015
5	Prakashbhai Morarbhai Patel	Bhatha Faliya,Karadi	No.CH/RAV/Reg.No.119/15/WS.62 to70/2019,Date-05/01/2019	10	1-Aug-2015
6	Sunilbhai Nanubhai Patel	Bhatha Faliya,Karadi	No.CH/RAV/Reg.No.120/15/WS.71 to79/2019,Date-05/01/2019	9	1-Aug-2015
7	Kalpeshbhai Naginbhai Patel	Ghalla Faliyu,Karadi	No.CH/RAV/Reg.No.121/15/WS.80 to88/2019,Date-05/01/2019	35	1-Aug-2015
8	Rajeshbhai Gijubhai Patel	Patel Faliya,Karadi	No.CH/RAV/Reg.No.122/15/WS.89 to97/2019,Date-05/01/2019	55	1-Aug-2015
9	Nileshkumar Maganbhai Patel	Ghalla Faliyu,Karadi	No.CH/RAV/Reg.No.123/15/WS.98 to106/2019,Date-05/01/2019	37	1-Aug-2015

10	Mukeshbhai Vinodbhai Patel	Bala Faliyu,Karadi	No.CH/RAV/Reg.No.124/15/WS.107 to155/2019,Date-05/01/2019	45	1-Aug-2015
11	Chetankumar Amrutbhai Panchal	Chotra faliyu,Karadi	No.CH/RAV/Reg.No.129/15/WS.116 to124/2019,Date-05/01/2019	20	14-Aug-2015
12	Prafulkumar Ravjibhai Patel	Chotra faliyu,Karadi	No.CH/RAV/Reg.No.130/15/WS.125 to133/2019,Date-05/01/2019	21	14-Aug-2015
13	Bharatkumar Ramaniklal Patel	Svaraj Faliyu,Karadi	No.CH/RAV/Reg.No.131/15/WS.134 to142/2019,Date-05/01/2019	22	14-Aug-2015
14	Kundanbhai Ramanbhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.44/16/WS.143 to151/2019,Date-05/01/2019	28	29-Feb-2016
15	Bharatbhai Maganbhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.46/16/WS.152 to160/2019,Date-05/01/2019	42	29-Feb-2016
16	Vileshbhai Rameshbhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.47/16/WS.161 to169/2019,Date-05/01/2019	23	29-Feb-2016
17	Satishbhai Ramubhai Patel	Vaniyavad,karadi	No.CH/RAV/Reg.No.48/16/WS.170 to178/2019,Date-05/01/2019	23	29-Feb-2016
18	Varshaben Navinbhai Patel	Bala Faliyu,Karadi	No.CH/RAV/Reg.No.49/16/WS.179 to187/2019,Date-05/01/2019	16	3-Mar-2016
19	Balavantray Parshottambhai Patel	karadi	No.CH/RAV/Reg.No.50/16/WS.188 to196/2019,Date-05/01/2019	13	3-Mar-2016
20	Sanjaybhai Kantibhai Patel	karadi	No.CH/RAV/Reg.No.51/16/WS.197 to205/2019,Date-05/01/2019	15	3-Mar-2016
21	Yogini Narendrabhai Patel	karadi	No.CH/RAV/Reg.No.52/16/WS.206 to214/2019,Date-05/01/2019	14	3-Mar-2016

22	Dineshbhai Naranbhai Patel	karadi	No.CH/RAV/Reg.No.60/16/WS.215 to223/2019,Date-05/01/2019	25	8-Mar-2016
23	Sangitaben Maheshbhai Patel	karadi	No.CH/RAV/Reg.No.62/16/WS.224 to232/2019,Date-05/01/2019	40	10-Mar-2016
24	Riteshbhai Khandubhai Patel	karadi	No.CH/RAV/Reg.No.63/16/WS.233 to241/2019,Date-05/01/2019	44	11-Mar-2016
25	Chiragbhai Dhirajbhai Patel	karadi	No.CH/RAV/Reg.No.64/16/WS.242 to250/2019,Date-05/01/2019	1	11-Mar-2016
26	Rahulkumar Ashokbhai Patel	karadi	No.CH/RAV/Reg.No.65/16/WS.251 to259/2019,Date-05/01/2019	29	11-Mar-2016
27	Mayurbhai Bharatbhai Patel	karadi	No.CH/RAV/Reg.No.66/16/WS.260 to268/2019,Date-05/01/2019	27	11-Mar-2016
28	Nileshkumar Nanubhai Patel	karadi	No.CH/RAV/Reg.No.67/16/WS.269 to277/2019,Date-05/01/2019	19	11-Mar-2016
29	Nilpeshkumar Dipakbhai Patel	karadi	No.CH/RAV/Reg.No.68/16/WS.278 to286/2019,Date-05/01/2019	30	11-Mar-2016
30	Sunilbhai Sureshbhai Patel	karadi	No.CH/RAV/Reg.No.69/16/WS.287 to295/2019,Date-05/01/2019	2	11-Mar-2016
31	Mitesh Vrijalal Patel	karadi	No.CH/RAV/Reg.No.70/16/WS.296 to304/2019,Date-05/01/2019	17	11-Mar-2016
32	Vijaykumar Bachubhai Patel	karadi	No.CH/RAV/Reg.No.71/16/WS.305 to313/2019,Date-05/01/2019	3	11-Mar-2016
33	Sandipkumar Rambhai Patel	karadi	No.CH/RAV/Reg.No.72/16/WS.314 to322/2019,Date-05/01/2019	5	11-Mar-2016

34	Alkaben Mukeshbhai Patel	karadi	No.CH/RAV/Reg.No.73/16/WS.323 to331/2019,Date-05/01/2019	12	11-Mar-2016
35	Kiranbhai Gandabhai Patel	karadi	No.CH/RAV/Reg.No.74/16/WS.332 to340/2019,Date-05/01/2019	33	11-Mar-2016
36	Vijkumar Govindbhai Patel	karadi	No.CH/RAV/Reg.No.75/16/WS.341 to349/2019,Date-05/01/2019	39	11-Mar-2016
37	Chetanbhai Babubhai Patel	karadi	No.CH/RAV/Reg.No.76/16/WS.350 to358/2019,Date-05/01/2019	41	11-Mar-2016
38	Sandipkumar Dineshbhai Patel	karadi	No.CH/RAV/Reg.No.77/16/WS.359 to367/2019,Date-05/01/2019	34	14-Mar-2016
39	Girishbhai Bhikhabhai Patel	karadi	No.CH/RAV/Reg.No.79/16/WS.368 to376/2019,Date-05/01/2019	8	16-Mar-2016
40	Jatinbhai Lallubhai Patel	karadi	No.CH/RAV/Reg.No.80/16/WS.377 to385/2019,Date-05/01/2019	36	16-Mar-2016
41	Alkeshkumar Pravinbhai Patel	karadi	No.CH/RAV/Reg.No.81/16/WS.386 to394/2019,Date-05/01/2019	52	16-Mar-2016
42	Kiranbhai Manibhai	karadi	No.CH/RAV/Reg.No.82/16/WS.395 to403/2019,Date-05/01/2019	47	16-Mar-2016
43	Hetalkumar Vallabhbhai Patel	karadi	No.CH/RAV/Reg.No.83/16/WS.404 to412/2019,Date-05/01/2019	53	18-Mar-2016
44	Ronakbhai Sureshbhai Patel	karadi	No.CH/RAV/Reg.No.84/16/WS.413 to421/2019,Date-05/01/2019	31	18-Mar-2016
45	Girishbhai Dayalbhai Patel	karadi	No.CH/RAV/Reg.No.85/16/WS.422 to430/2019,Date-05/01/2019	48	18-Mar-2016

46	Bipinbhai Dahyabhai Patel	karadi	No.CH/RAV/Reg.No.86/16/WS.431 to439/2019,Date-05/01/2019	54	19-Mar-2016
47	Vaishaliben Riteshbhai Patel	karadi	No.CH/RAV/Reg.No.87/16/WS.440 to448/2019,Date-05/01/2019	4	21-Mar-2016
48	Riteshbhai Rameshbhai Patel	karadi	No.CH/RAV/Reg.No.92/16/WS.449 to457/2019,Date-05/01/2019	50	22-Mar-2016
49	Rohitbhai Babubhai Patel	karadi	No.CH/RAV/Reg.No.95/16/WS.458 to466/2019,Date-05/01/2019	24	28-Mar-2016
50	Ashokbhai Rasikbhai Patel	karadi	No.CH/RAV/Reg.No.96/16/WS.467 to475/2019,Date-05/01/2019	49	31-Mar-2016
51	Milanbhai Amrutbhai Patel	karadi	No.CH/RAV/Reg.No.99/16/WS.503 to511/2019,Date-05/01/2019	18	12-Apr-2016
52	Dipakbhai Nanubhai Patel	karadi	No.CH/RAV/Reg.No.100/16/WS.476 to484/2019,Date-05/01/2019	51	4-Apr-2016
53	Anita Ramanbhai Patel	karadi	No.CH/RAV/Reg.No.101/16/WS.485 to493/2019,Date-05/01/2019	11	11-Apr-2016
54	Nitaben Vinodbhai Patel	karadi	No.CH/RAV/Reg.No.102/16/WS.494 to502/2019,Date-05/01/2019	7	11-Apr-2016
55	Manishaben Sureshbhai Patel	karadi	No.CH/RAV/Reg.No.104/16/WS.512 to520/2019,Date-05/01/2019	6	30-Apr-2016

# ANNXURE - R 2

Measurement sheet of Village:- Karadi, Tehsil:-Jalalpore, District.Navsari old block No.662, Resurvey Block N

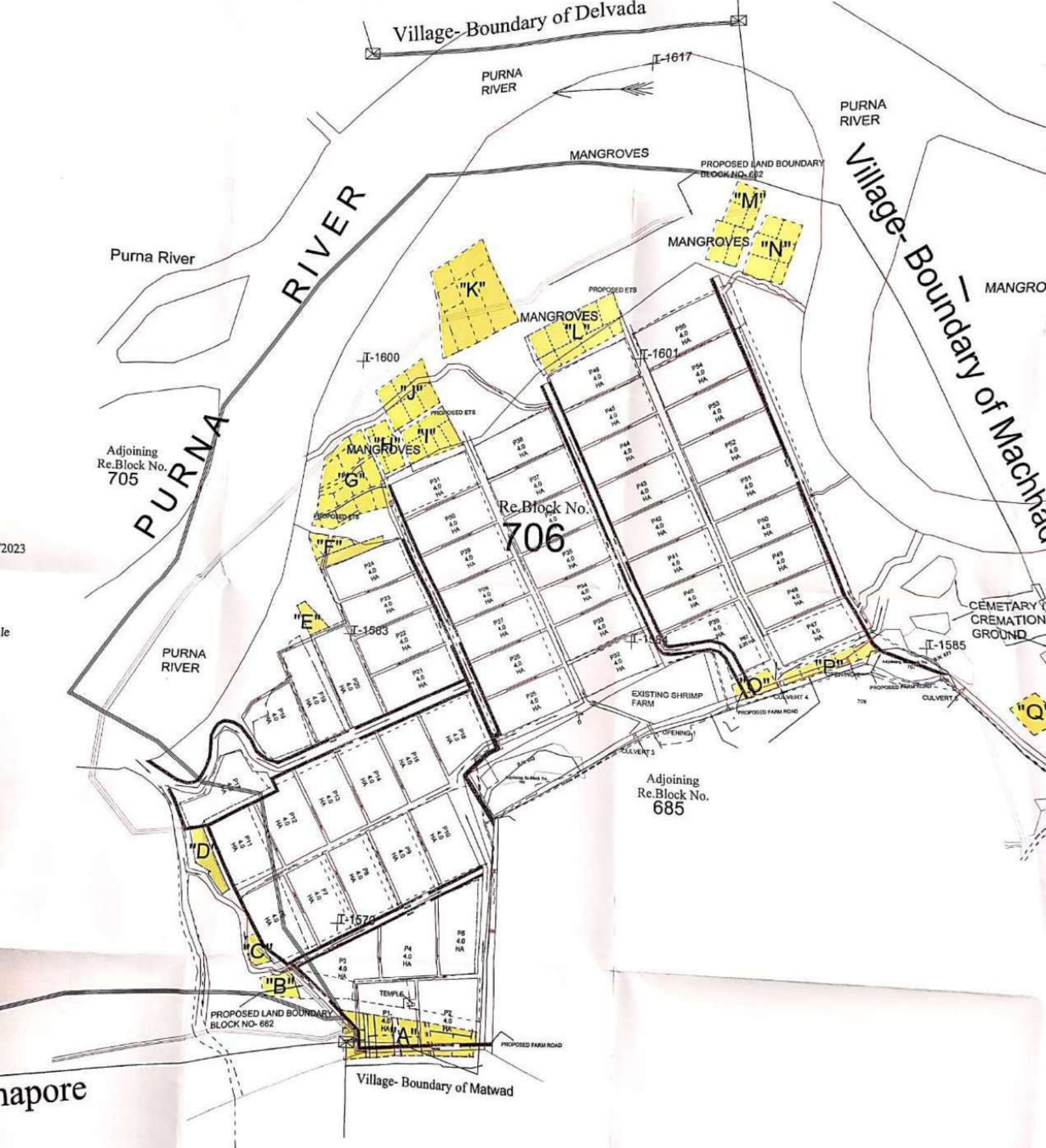


**Description:-**

1. By Res. Residential Additional Collector, Navsari's order No. CH/REV/Vashi.1184/2023 Dated 13/09/2023 Land Re.Block No.706 is measured as on site as blue dotted line.
2. Resurvey comparison of said Re. Block No.706 is show with black Continuous line.
3. Red Continues line of Re.Block No.706 is based on MPEDA Master map
4. Presently onsite, In the plot indicated by blue dotted line and yellow color is being encroached by other people
5. The area of the plot marked by "A" is 52252 Sq.Mt.
6. The area of the plot marked by "B" is 8433 Sq.Mt.
7. The area of the plot marked by "C" is 5467 Sq.Mt.
8. The area of the plot marked by "D" is 11764 Sq.Mt.
9. The area of the plot marked by "E" is 6259 Sq.Mt.
10. The area of the plot marked by "F" is 18871 Sq.Mt.
11. The area of the plot marked by "G" is 62802 Sq.Mt.
12. The area of the plot marked by "H" is 15370 Sq.Mt.
13. The area of the plot marked by "I" is 26271 Sq.Mt.
14. The area of the plot marked by "J" is 31951 Sq.Mt.
15. The area of the plot marked by "K" is 78273 Sq.Mt.
16. The area of the plot marked by "L" is 46411 Sq.Mt.
17. The area of the plot marked by "M" is 27952 Sq.Mt.
18. The area of the plot marked by "N" is 28001 Sq.Mt.
19. The area of the plot marked by "O" is 9814 Sq.Mt.
20. The area of the plot marked by "P" is 16182 Sq.Mt.
21. The area of the plot marked by "Q" is 11761 Sq.Mt.
22. The area of the plot marked by "R" is 31491 Sq.Mt.

Village- Boundary of Samapore

t.Navsari old block No.662, Resurvey Block No.706



napore

Block No.706

Village- Boundary of Delvada

PURNA RIVER

T-1617

MANGROVES

PROPOSED LAND BOUNDARY BLOCK NO- 682

PURNA RIVER

Village- Boundary of Machhad

MANGROVES

PURNA RIVER

T-1600

"M"

"N"

PROPOSED ETS

MANGROVES "L"

T-1601

T-1583

Re. Block No. 706

PROPOSED LAND BOUNDARY BLOCK NO- 682

CEMETARY CREMATION GROUND

T-1585

Adjoining Re. Block No. 685

EXISTING SHRIMP FARM

CULVERT 4

PROPOSED FARM ROAD

OPENING 1

CULVERT 3

"P"

"Q"

"R"

Village- Boundary of Matwad

TEMPLE

PROPOSED FARM ROAD



Scale 1 C.Mt.=80 Mt.  
 Measurement Date = 22/06/2023  
 25/06/2023  
 Measurement By=B.J.Patel  
 Tehsil Surveyor